

STATEMENT OF IMMOVABLE PROPERTY RETURN FOR THE YEAR 2015 (AS ON 31.03.2015)

Service: Civil Services (CCS) Date of Birth 16.

Name of Officer (in full): P. D. TEWARI Designation Asst. Dir.

Ministry/Department/Office: Min. of Co. Affairs Grade Pay 6600/- Present Pay

Name of district sub-division, Taluk and Village in which property is situated	Name and details of property-housing, lands and other buildings.	Cost of construction / acquirement including land in case of house and year when purchased	*Present Value	If not in own name state in whose name held and his/her relationship to the Government Servant	How acquired whether by purchase, lease ** mortgage, inheritance gift or otherwise, with date-of - acquisition and name with details of persons from whom acquired.	Annual Income from the property
(1)	(2)	(3)	(4)	(5)	(6)	(7)
Frieda Colony, Haldwari, Dist. Nainital, Uttarakhand.	Residential plot - measuring 3856 Sq. Ft. (42844 Sq. Ft.)	K. J. J. 5/12/65	15-20 lacs approx.	in own name	By direct purchase from the Land Lord.	NIL

Signature: [Signature]

Date:

NOTES:

- 1) *In case where it is not possible to assess the value accurately the approximately value in relation to present conditions
- 2) **Includes short term lease also.
- 3) The declaration form is required to be filled in and submitted by every member of Class I and Class II (Group A and Group B) of the Central Civil Services (conduct) Rules, 1959 (now rule 18(1) of the CCS(Conduct) Rules, 1964) on the first day of the month of January every year or on the first day of the month of January of the year in which he/she commences service and thereafter at the interval of every twelve months, giving particulars of all immovable property owned, acquired or held by him on lease or mortgage, either in his own name or in the name of any members of his family or in the name of any person dependent on Government servant.
- 4) The wording "no change" or "no addition" or "as the previous year" should avoided and full details provided.